

Most Urgent/Out Today
Gazette Notification Extra-ordinary (Part-IV).

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
(Department of Law, Justice and Legislative Affairs),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002

No.F.14(9)/LA-2000/

Dated February, 2002

To

The Addl. Secretary (GAD/Co-ordination),
Govt. of N.C.T. of Delhi,
2nd Level, 'A' Wing, Delhi Secretariat,
I.P. Estate, New Delhi-110002.

Subject: Gazette Notification of the Members of Legislative
Assembly of the National Capital Territory of Delhi
(Salaries, Allowances, Pension etc.) (Amendment) Act, 2001
(Delhi Act No. 3 of 2002).

Sir,

I am directed to forward herewith two copies of the above
notification (English and Hindi version) for publishing in the Delhi
Gazette (Part-IV) Extra-ordinary today itself. It is requested that at
least 10 copies of the same may be sent to this department as soon as
it is received from the present Secretary



Yours faithfully,

(R.K. PARBHAKAR),

Encls: As above.

Deputy Secretary (Law & Judl).

No.F.14(9)/LA-2000/ 271 LA

Dated February, 2002

Copy forwarded for information & necessary action to:-

1. Sh. Sudesh Kumar, Deputy Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi with reference to his letter No.U-11019/2/2002-UTL dated 20.2.2002.
2. Secretary to L.G., Raj Niwas, Delhi-110054.
3. Secretary (Legislative Assembly), Old Sectt, Delhi-110054.
4. Secretary to Chief Minister, Delhi Sectt, New Delhi-110002
5. O.S.D. to Chief Secretary, Delhi Secretariat, New Delhi-110002.
6. Library-in-charge (Vidhan Sabha) Old Sectt, Delhi-110054.
7. Sh. N.G. Goswami, Legislative Counsel, Law Deptt, New Delhi.
8. P.S. to Secretary, (Law, Jus. & L.A.), Delhi Sectt, New Delhi.

(R.K. PARBHAKAR),
Deputy Secretary (Law & Judl).

R. K. PARBHAKAR
Deputy Secretary (L. & L.A.)
Govt. of NCT of Delhi-54

2.11.31.2002

(To be published in Part IV of Delhi Gazette Extraordinary),

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
(Department of Law, Justice and Legislative Affairs),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002

No.F.14(9)/LA-2000/

Dated February, 2002

NOTIFICATION

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 15.2.2002 and is hereby published for general information.

The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Amendment) Act, 2001 (Delhi Act No.3 of 2002).

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 20th December, 2001)

further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995).

AN
ACT

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows:-

1. Short Title,
and
commencement.

(1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Amendment Act 2001

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Amendment
of section 3.

In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995) (hereinafter referred to as "the principal Act")-

(a) in sub section (1) -

- (i) for the words "two thousand rupees", the words "three thousand rupees" shall be substituted;
- (ii) for the words "two hundred twenty-five rupees", the words "four hundred rupees" shall be substituted.



(b) In subsection (2), for the words "two thousand rupees", the words "six thousand rupees" shall be substituted;

(c) In sub-section (4), for the words "a secretarial allowance of five thousand five hundred rupees per mensem", the words "as secretarial assistance of seven thousand rupees per mensem" shall be substituted.

**3. Amendment
of section 4**

In the principal Act, in section 4, after the words "Group 'A' officers" and before the words "serving in connection with the Government", the words "of the highest grade" shall be inserted.

**4. Amendment
of section 6**

In the principal Act, in section 6, for the words, figures and brackets "and 1300 free local calls (bi-monthly) made there from as admissible to Group 'A' officers of the Government" occurring at the end, the words "and up to 2000 free local calls per month made there from." shall be substituted.

**5. Substitution
of new
section for
section 6A**

In the principal Act, for section 6A, the following section shall be substituted, namely:-

"6A. Travelling facilities – A Member shall be entitled to the reimbursement of actual expenditure annually up to maximum of thirty-five thousand rupees on travel within India for self and members of the family."



(R.K. PARBHAKAR),

Deputy Secretary (Law & Judl.) .

P. K. PARBHAKAR

Deputy Secretary (L. J. & L.A.)

Secy. of NCT of Delhi-54

॥दिल्ली राजपत्र भाग-4॥असाधारण॥ में प्रकाशनार्थ॥

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,

॥विधि, न्याय एवं विधायी कार्य विभाग॥,

8वां तल, "सी" ब्लॉक, दिल्ली सचिवालय, नई दिल्ली-110002.

संख्या: फा. 14११/विधायी कार्य-2000/

दिनांक फरवरी, 2002

अधिसूचना

राष्ट्रपति की दिनांक 15.2.2002 को मिली अनुमति के पश्चात् विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है :-

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा के सदस्यों के वेतन, भत्ते, पेंशन आदि ॥संशोधन॥ अधिनियम, 2001 ॥दिल्ली अधिनियम संख्या 3 वर्ष, 2002॥.

॥राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा 20 दिसम्बर, 2001 को यथा पारित॥.

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा के सदस्यों के वेतन, भत्ते, पेंशन आदि ॥ अधिनियम, 1994 ॥ 1995 का दिल्ली अधिनियम 6 ॥में आगे संशोधन के लिए एक अधिनियम.

यह राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा भारतीय गणतंत्र के बावनवें वर्ष में निम्नानुसार अधिनियमित किया जाएगा :-

1. संक्षिप्त शीर्षक तथा प्रारंभ :- ॥1॥ यह अधिनियम राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्य ॥वेतन, भत्ते, पेंशन आदि ॥संशोधन॥ अधिनियम, 2001 कहा जाए ।

॥2॥ यह उपराज्यपाल द्वारा सरकारी राजपत्र में अधिसूचना द्वारा नियत तिथि से प्रभावी होगा ।

2. धारा 3 का संशोधन :-

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्यों ॥वेतन, भत्ते, पेंशन आदि॥ अधिनियम, 1994 ॥ 1995 का दिल्ली अधिनियम 6 ॥यहां इसके पश्चात् "मूल अधिनियम" के रूप में संदर्भित ॥में :-

॥क॥ उपधारा ॥1॥ में :-

॥1॥ "दो हजार रुपये" शब्दों के स्थान पर "तीन हजार रुपये" शब्दों को प्रतिस्थापित किया जाएगा;

॥ ॥ "दो सौ पच्चीस रुपये" शब्दों के स्थान पर "चार सौ रुपये" शब्दों को प्रतिस्थापित किया जाएगा

॥ख॥ उपधारा ॥2॥ में "दो हजार रुपये" शब्दों के स्थान पर "छह हजार रुपये" शब्दों को प्रतिस्थापित किया जाएगा ।

॥ग॥ उपधारा ॥4॥ में "प्रतिमाह पाँच हजार पाँच सौ रुपये" को सचिवालय भत्ता" शब्दों के स्थान पर "प्रतिमाह सात हजार रुपये का सचिवालय भत्ता" शब्दों को प्रतिस्थापित किया जाएगा ।

3. धारा 4 का संशोधन :-

मूल अधिनियम में, धारा 4 में, "समूह"क" अधिकारियों" शब्दों के पश्चात् तथा "सरकार का कार्य करने वाले" शब्दों के पूर्व "उच्चतम ग्रेड" शब्दों को जोड़ा जाएगा ।


4. धारा 6 का संशोधन :-

मूल अधिनियम में, धारा 6 में अन्त पर आने वाले शब्द संख्या तथा कोष्ठक तथा "इनमें 1300 निःशुल्क स्थानीय कौल प्रति दो माह जो सरकार के समूह "क" के अधिकारियों को ग्राह्य हैं," के स्थान पर "इनमें से 4000 तक निःशुल्क स्थानीय काल प्रतिमाह" प्रतिस्थापित किया जाएगा ।

5. धारा 6 क के स्थान पर नई धारा का प्रतिस्थापन :-

मूल अधिनियम में, धारा 6 क के स्थान पर निम्नलिखित धारा प्रतिस्थापित की जाएगी, अर्थात् :-

" 6क. यात्रा सुविधाएँ :- प्रत्येक सदस्य भारत में यात्रा के लिए स्वयं तथा अपने परिवार के सदस्यों के लिए अधिकतम, पैंतीस हजार रुपये तथा वार्षिक वास्तविक खर्च की प्रतिपूर्ति का हकदार होगा । २०


§आर०के०प्रभाकर§,

उप सचिव विधि एवं न्याय §.

SECRETARY
GOVERNMENT OF DELHI